

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION NO. 330
TO BE ANSWERED ON 19.07.2018

Compensation for Land Acquisition

330. SHRI RAJU SHETTY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has increased compensation for acquisition of the land for different projects and if so, the details thereof;
- (b) whether there is any discrepancy in compensation given by States for their own projects and for the projects implemented by the Union Government and if so, the details thereof, State/UT-wise;
- (c) the quantum of total compensation paid during the last three years and the current financial year, State/UT-wise;
- (d) whether there are any disputes which resulted into suicide of farmers who didn't get proper compensation and if so, the details thereof; and
- (e) the measures taken/being taken by the Government to avoid such incidents in future?

ANSWER

**MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)**

(a) to (e): Land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

The provisions of the RFCTLARR Act 2013 are implemented by 'appropriate Government' as defined under Section 3(e) of the said Act.

Information on discrepancy in compensation given by States / quantum of total compensation paid / disputes which affects farmers is not maintained centrally in Department of Land Resources.
